

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): The number of recovery certificates issued by the Income-tax Officers under the jurisdiction of Commissioner of Income-tax, Delhi during the financial year 1966-67 was 21,331. Out of them, 183 certificates were withdrawn due to the payment having been made earlier.

स्टेट बैंक में हिन्दो का प्रयोग

2649 श्री नागेश्वर : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उन्होंने भारत के स्टेट बैंक में हिन्दो का प्रयोग किये जाने के बारे में कोई आदेश जारी किये हैं,

(ख) क्या यह बात उनके ध्यान में आई गई है कि भारत के स्टेट बैंक में हिन्दो में लिखा हुआ कार्ड भी कागज तब स्वीकार किया जाता है जब उसका प्रयोक्ता में अनुवाद उसके साथ लगा हुआ हो, श्री

(ग) यदि हाँ, तो उसके क्या कारण हैं ?

उप-प्रधान मंत्री और वित्त मंत्री (श्री श्रीराम जं: बेसाई) : (क) जा, नहीं ।

(ख) राज्य बैंक, देश भर की अपनी सभी शाखाओं में, हिन्दो में लिखा हर पत्र और हिन्दो में हस्ताक्षर ओ/वा पुरांकित किये हुए सभी चेकों को भुगतान के लिये स्वीकार करता है ।

(ग) प्रश्न के भाग (ख) के उत्तर को देखते हुए यह सवाल पैदा ही नहीं होता ।

Lubricants

2651. Shri Jyotirmoy Basu: Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether it is a fact that the foreign Oil Companies are diverting most of their imported lubricating base stock to manufacture oils giving them maximum profit;

(b) if so, whether the matter has been taken up with them and the result thereof;

(c) whether it is also a fact that the shortage of lubricants is due to the shortage of barrels; and

(d) if so, the steps taken to produce suitable barrels in India?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghun Ramalal): (a) No.

(b) Does not arise.

(c) Yes, Sir The position has, however, since become normal.

(d) We are now self-sufficient in the fabrication of barrels for lubricants.

Surplus Assistants

2652. Shri M. L. Sondhi: Will the Minister of Works, Housing and Supply be pleased to state:

(a) whether it is a fact that about 56 Assistants and score of other staff have been declared/are being declared surplus in his Ministry;

(b) if so, the arrangements made to absorb them in the Ministry and its Attached Offices or otherwise;

(c) whether it is a fact that most of them have already rendered continuous Central Government Service in the said Ministry for twenty years and more; and

(d) if so, the reasons leading to the declaration of the staff as surplus on such a wide scale?

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri Iqbal Singh): (a) Yes.

(b) No regular vacancies are available in the Ministry of Works, Housing and Supply or its Attached Offices. Therefore, it is not possible to absorb the surplus Assistants in this Ministry or its attached offices. It is

proposed to surrender them to the Surplus Cell of the Ministry of Home Affairs, who will arrange for their deployment elsewhere.

(c) The 58 surplus Assistants have been officiating as Assistants for the last 3—11 years. They have been in continuous Government service as L.D.Cs/U.D.Cs, for more than twenty years.

(d) The causes leading to the declaration of the staff as surplus are the reorganisation of the D.G.S.&D. as a result of the recommendations of the Organisation and Methods Unit of the D.G.S.&D. and the report of the Study Team on the D.G.S.&D. presided over by Shri A. N. Vidyalankar, Member of Parliament, and the non-availability of adequate number of regular vacancies to absorb the surplus Assistants in the Ministry and its Attached Offices.

12.05 hrs.

STATEMENT RE: USE OF FOREIGN FUNDS IN THE RECENT GENERAL ELECTIONS

Mr. Speaker: There is a calling attention notice next. It has also about 20 names. This is about the CIA activities.....

Shri Jyotirmoy Basu (Diamond Harbour): I had sent a notice yesterday. But my name is not there.

Mr. Speaker: Yes. There are about 20 names printed here. In addition to that, I have received 30, making in all 50. Therefore, my suggestion is: let us have a one hour discussion on this, if you all agree.

Shri M. R. Masani (Rajkot): That is a very good idea.

Shri Hem Barua (Mangaldai): Let it be a two-hour discussion.

Mr. Speaker: The Minister will make his statement. In the evening we will have a one-hour discussion.

Shri Hem Barua: Two hours.

Mr. Speaker: When we say one hour, has it concluded on time? It has always gone beyond to 1 hour 10 minutes and so on.

Shri S. Kandappan (Mettur): You called me. I had written a letter to you.....

Mr. Speaker: I receive dozens of letters every day. He cannot raise it just now.

Shri S. Kandappan: With regard to the matter, you have referred to just now....

Mr. Speaker: We will discuss it in my chamber.

Shri S. Kandappan: You have already discussed with me and also with the Secretary.

Mr. Speaker: I sent for him and discussed with him. Not only I discussed with you, I called the Secretary also. I made that mistake, therefore you want to raise it here.

Shri S. Kandappan: This is a very serious thing, (Interruptions).

Mr. Speaker: He cannot raise it here just now. It is to the principle I am objecting.

Shri S. Kandappan: You just now said the Government is seized of the matter. Is that not a fact?

Mr. Speaker: I do not know, I am not hearing you at all. The Home Minister.

Shri S. Kandappan: On a point of order, I insist on raising a point of order.

Mr. Speaker: Not in the middle. After the statement. (Interruptions).

The Minister of Home Affairs (Shri Y. B. Chavan): I had earlier informed the House that....